

## Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.5915/2021  
(SWP No.856/2011)

Monday, this the 28<sup>th</sup> day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nasir Hussain, Age 29 years,  
S/o. Mohd.Hussain  
R/o. Ghat Tehsil and District Doda

..Applicant  
(Mr. HAQ Nawaz S. Zargar, Advocate)

### VERSUS

1. State of Jammu and Kashmir  
Through its Chief Secretary,  
Civil Secretariat, Jammu.
2. Chairman Service Selection Board, Jammu.
3. Secretary,  
Service Selection Board, Jammu.

..Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)

### ORDER (ORAL)

#### **Mr. Justice L. Narasimha Reddy:**

The respondents initiated steps for selection and appointment to the post of Accounts Assistant in the District Cadre, Doda. The selection process involved allocation of points at various levels, such as graduation (70 points), post graduation (10 points) and *viva voce* (20 points). The applicant contends



that in addition to studying graduation, he has also completed B.Ed. and the marks obtained by him in that degree, need to be taken into account. When the name of the applicant did not appear in the short-list of candidates for interview, he filed SWP No.856/2011 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to permit him to take part in the interview and to take into account, the marks secured by him in B.Ed.

2. The record discloses that the respondents did not file any counter affidavit.
3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.5915/2021.
4. Today, we heard Mr. HAQ Nawaz S Zargar, learned counsel for applicant and Mr. Rajesh Thappa, learned Deputy Advocate General.
5. The post, that was sought to be filled, was that of Accounts Assistant. The B.Ed. degree has no relevance at all for that post. It appears that the marks secured by the applicant in the graduation are somewhat less, compared to those in B.Ed.

Obviously for that reason, he wanted that to be taken into account. That would be totally unacceptable.



6. We do not find any merit in the T.A. It is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
Member (A)

**( Justice L. Narasimha Reddy )**  
Chairman

**June 28, 2021**  
/sunil/mbt/sd/dsn/